



**The North East Frontier Agency Panchayat Raj (Regulation) Amendment Act,
1992**

Act 6 of 1992

**Keyword(s):
Gram Panchayat**

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



**THE NORTH-EAST FRONTIER AGENCY PANCHAYAT RAJ
REGULATION (AMENDMENT) ACT, 1992**

(Act No. 6 of 1992)

(Received the assent of the Governor on 23-4-92)

AN

ACT

further to amend the North-East Frontier Agency Panchayat Raj Regulation, 1967) (3 of 1967).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-third Year of the Republic of India as follows:-

1. (1) This Act may be called the North-East Frontier Agency Panchayat Raj Regulation (Amendment) Act, 1992. Short title and commencement
- (2) It shall come into force at once.

2. In section 2 of the North-east Frontier Agency Panchayat Raj Regulation 1967, for Clause (vii), the following clause shall be substituted, namely:- Amendment of Section 2

“(vii) ‘Gram Panchayat’ means a body of persons elected by secret ballot by the residents of any village as the Deputy Commissioner may specify in this behalf in the prescribed manner”.